

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 56(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2016

NAME OF THE COMPANY: **M/s. Affordable Exports**
Vs.

M/s. Apparel Export Promotions Council & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PUNEET KUMAR IAS (Respondent - 38) Through - Gopal Singh		Non-person Gopal Singh (Adv)	Puneet Kumar 14/7/2016
2.	Vinit Jetham Petitioner		Advocate	Vinit 14/7/2016
3.	Anil Panwar Respondent No. 36 with Respondent No - 39		Advocate	AP
4.	Ram Kumar Jha Respondent - 36 & 39		Advocate	RK
4.	Krishnan Venupopal (38) Siddhartha Shivendra Singh (Respondent No. 1)		Advocate	KV
5.	Arun Kalpalia (Se) Porges Jhan (Respondent 20, 29, 30, 31, 32, 33, 34)		Advocate -	AK

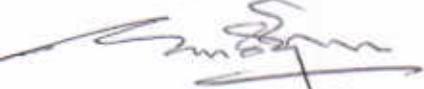
Order

Ld Counsel for petitioner says that the reply has been filed by Respondents No. 1, Respondents No. 2 to 29 (except Respondent No. 26), Respondent No. 31 and Respondent No. 33. Ld. Counsel for the Petitioner has requested for some time to file Rejoinder.

2. Ld. Counsel for Respondent No. 38 has also prayed for some more time to file reply. Similar request has been made by Ld. Counsel on behalf of Respondents No. 36 & 39. Let reply be filed by these Respondents and any other Respondent within three weeks, with a copy in advance to the Counsel for the Petitioners.
3. The Petitioner shall file Rejoinder to the reply already filed within three weeks with a copy in advance to the Ld. Counsel for the Respondents.
4. To come up for further consideration on 23.8.2016 at 2 p.m.


(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated : 14th July, 2016
(P.K. SUD)